

Serial No. of Order	Date of Order	OA 399/94 Order with Signature	Office note as to action (if any) taken on order
14	30-3-95	<p>The Railway is to produce necessary materials to show that having attended the Workshop on 1.1.1994 and punched the G.A.Cards, the petitioners did not work. Connect this case with OA No. 3/95 and OA 723/94, and list all the three cases together after two weeks. Necessary note shall be made in the above referred two cases to this effect.</p> <p style="text-align: center;"></p> <p style="text-align: center;">VICE-CHAIRMAN</p>	
15. 19.3.96		<p>Heard learned counsel for both sides. This case is disposed of with a direction that the relief granted in OA 723/94 and 3/95 decided on 11.12.1995 covers the relief prayed for in this petition as well. Accordingly it is held and ordered that the respondents could not have deducted the salary of 1.1.1994 and the same shall be paid to the petitioners within 4 weeks from the date of receipt of a copy of this order.</p> <p style="text-align: center;">Vice-Chairman</p> <p style="text-align: center;">Harasimby Member (Admn.)</p>	<p style="text-align: right;">Order No. 15 dt. 19.3.96</p> <p>Copy may be given to both the counsels</p> <p style="text-align: right;">M. M. M. 20.03.96 SCTJ</p> <p style="text-align: right;">Received copy of my intimation.</p> <p style="text-align: right;">Ranu M. Advocate 22.3.96</p> <p style="text-align: right;">J. R. P. 26/3 Retd.</p>